

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

I.A. No. 344 of 2014

In

APPEAL No. 224 of 2014

Dated : 17th December, 2014

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

M/s Puri Oil Mills Ltd.

... Appellant(s)

Versus

Haryana Power Purchase Centre & Ors.

... Respondent(s)

Counsel for the Appellant (s) : Mr. Akhil Sibal,
Ms. Bina Gupta
Mr. Abhay Anand

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Sonia Madan for R.1
Mr. P.C. Sharma (Rep.)
Ms. Meghana Aggarwal for HERC

ORDER

I.A. No. 344 of 2014

(Appl. for Stay)

We have heard the learned counsel for parties.

Without prejudice to the rights and contentions of Respondent No.1, we direct that there shall be no coercive steps so far as adjustment of arrears, which will become due to Respondent No.1 under the impugned Order till further orders. However, it is clarified that there is no stay as far as other part of the Order is concerned.

Post the matter on **14.01.2015.**

**(Rakesh Nath)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**